

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...

OA No.1055/93

New Delhi, this the 16th day of February, 1999

(b)

HON'BLE SHRI S.R.ADIVE, VICE-CHAIRMAN(A)
HON'BLE SHRI T.N.BHAT, MEMBER (J)

In the matter of:

Shri A.P.Sharma
s/o Shri Shyam Sunder Lal,
R/o C-3, House No. 261, Gokulpuri,
Yamuna Vihar, Delhi Shahdara. ...Applicant

(In person)

vs.

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Moradabad.
3. Divisional Operating Superintendent(Planning),
Northern Railway,
Moradabad. ...Respondents

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

Hon'ble Shri S.R.Adive, Vice-Chairman(A)

Heard.

The impugned order dated 7.5.1992 (Ann. A1) passed by the Revisional Authority which, on the one hand holds the applicant responsible for the charges levelled against him while on the other hand states that "there is some confusing picture also put up", neither accepts nor rejects the revision petition filed, and to that extent cannot be sustained in law.

2. In the circumstances, we quash and set aside the impugned order dated 7.5.1992 passed by the Revisional Authority and remand the case back to him, to give the

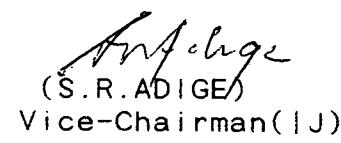
R

applicant a reasonable opportunity of being heard in person and thereafter to pass a detailed, speaking and reasoned order in accordance with rules and instructions on the subject, within two months from the date of receipt of a copy of this order. The O.A. stands disposed of accordingly. No costs.

(X)



(T.N. Bhat)
Member (J)



(S.R. ADIGE)
Vice-Chairman (IJ)

na